#### Annexure-2

### Name of the Corporate Debtor: Morarjee Textiles Limited

Date of commencement of CIRP: 09th February 2024

#### List of creditors as on: 18 December 2024

## Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

														(Amount in INR)
S No		Details of Claim received		Details of Claim admitted							Amount of any mutual	Amount of claim	Amount of claim	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in CoC		dues, that may be set- off	not admitted	under verification	Remarks, if any
1	ACT Fininvest Limited	21-Feb-24	1,284,648,598	1,284,648,598	Financial	-	-	No	16.79%			-	-	Note 1
2	Renato Finance & Investment Pvt. Ltd.	21-Feb-24	70,923,284	70,923,284	Financial	-	-	No	0.93%			-	-	Note 1
3	Myra Mall Management Company Pvt. Ltd.	22-Feb-24	43,187,247	43,187,247	Financial	-	-	No	0.56%			-	-	Note 1
4	Urvi Ashok Piramal	21-Feb-24	144,496,630	130,319,760	Financial	-	-	Yes	-			14,176,870	-	Note 3
5	Harshvardhan Ashok Piramal	21-Feb-24	51,690,342	47,520,000	Financial	-	-	Yes	-			4,170,342	-	Note 3
	Total		1,594,946,101	1,576,598,889		-	-		18.29%			18,347,212	-	

#### Note:

1 The claimants have been provisionally treated as Related Party based on the information received from Management. However, based on the information provided by the claimants and legal opinion received from RP legal counsel dated 3rd July 2024, the claimants are concluded as non-related party as per the

2 The Claimant Ashok Piramal Management Corporation Limited had identified itself as afinancial creditor. However, based on the information provided by the claimant and legal opinion received from RP legal counsel dated, the claimant is concluded as Operational Creditor. Accordingly, their claim as an operational creditor is under reconciliation and has been rejected in its entirety as a financial creditor.

3 The Claimants have identified themselves as related party to corporate debtor and in pursuance to the proviso to section 21 (2) of the Insolvency & Bankruptcy Code 2016, the claimants will not have a right of representation, participation and voting in the meetings of the Committee of Creditors (CoC) of the Corporate Debtor.

# Annexure-2

Date of commencement of CIRP: 09th February 2024

List of creditors as on: 18 December 2024

Name of the Corporate Debtor: Morarjee Textiles Limited

## Collated List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors) received after 02 July 2024

													(Amount in INR)
		Details of Claim received		Details of Acceptable claim							Amount of		
S N		Date of receipt	Amount claimed	Acceptable Claim Amount	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in CoC	contingent claims	dues, that may be set- off	Amount of claim under verification	Remarks, if any
Not Applicable													